

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 34914/2013

(Arising out of impugned final judgment and order dated 26/08/2013 in WP No. 5542/2005 passed by the High Court Of Judicature at Allahabad, Lucknow Bench)

M/S PRAMOD TELECOM PVT. LTD.

Petitioner(s)

VERSUS

STATE OF UP THRU. PRINCIPAL SECY.& ORS

Respondent(s)

(With interim relief and office report)

WITH

SLP(C) No. 33861/2013

(With appln.(s) for permission to file additional documents and Interim Relief)

SLP(C) No. 35480/2013

(With Interim Relief and Office Report)

Date : 22/09/2014 These petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE KURIAN JOSEPH

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

For Petitioner(s)

Mr. Pardeep Kant, Sr. Adv.

SLP 34914/2013 &

Mr. Divyanshu Sahay, Adv.

SLP 35480/2013

Mr. Rohit Kumar Singh, Adv.

SLP 33861/2013

Ms. Poli Kataki, Adv.

Mr. Kartik Seth, Adv.

For Respondent(s)

Mr. Ravi Prakash Mehrotra, Adv.

Mr. Vibu Tiwari, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Hearing expedited, to be listed within six months.

(Neetu Khajuria)
Sr.P.A.(Renu Diwan)
Court Master